

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Excise Appeal No. 85540 of 2015

[Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/143/14-15 dated 09.10.2014 passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals), Nagpur]

M/s P C Pole Factory Ltd.

.....Appellant

Maharashtra State Electricity Distribution Co. Ltd.
(Formerly known as P.S.C. Pole Factory MSEB),
Chimur Road, Warora,
Dist. Chandrapur (MS)-442 914

VERSUS

Commissioner of Central Excise, Nagpur

.....Respondent

Kendriya Utpad Shulk Bhavan,
Telangkhedi Road, Civil Lines,
Post Box No. 81, Nagpur-440 001

APPEARANCE:

None for the Appellant.

Shri Vinod S. Chettiparambil, Assistant Commissioner, Authorised
Representative for the Respondent.

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85275/2024

Date of Hearing: 26.02.2024
Date of Decision: 26.02.2024

PER: BENCH

None for the Appellant.

2. Learned Authorised Representative is present. Appellant has submitted
a request letter dated 20.02.2024 seeking withdrawal of this appeal on the

ground that the dispute has been settled under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019". Copy of Form-4 is annexed to the said letter.

3. Learned Authorised Representative conforms that the said form-4 indicates zero liability on the Appellant.

4. We, therefore, accept the request for withdrawal and dismiss the appeal as withdrawn as has been settled under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019".

(Dictated and pronounced in the open court)

(Dr. Suwendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)